



DJA.I/550/1993

High Court of Karnataka,  
Bengaluru,  
Dated: 16.04.2021

**NOTIFICATION**

The Government of Karnataka in its Notification bearing No.DPAR 13 HHL 2021 dated 05.04.2021 has notified to conduct Bye-elections on 17.04.2021 (Saturday) for the following Vidhanasabha and Lok Sabha Constituencies:

<b>Sl. No.</b>	<b>No. and Name of the Constituencies</b>
1.	02 – Belagavi Lok Sabha Constituency
2.	47 – Basavakalyana Vidhana Sabha Constituency
3.	59 – Maski (S.T.) Vidhana Sabha Constituency

Further, order has been issued to declare leave with pay on 17.04.2021 (i.e., Saturday) under Section – 135 B of the Representation of People Act, 1951 for eligible voters, who are working on permanent or daily wage basis in all Government and Private schools-colleges, aided and un-aided educational institutions, all educational institutions, State and Central Government offices, Nationalized and other banks, Central and State Government factories, remaining industrial organizations and Co-operative Societies, all business organizations and other establishments, which comes under the above Vidhanasabha/Lok Sabha Constituencies where Bye-elections will be held.

In view of the above, the High Court declares General Holiday/Leave with pay on **Saturday, the 17<sup>th</sup> April 2021** to the following Courts functioning in Belagavi and Basavakalyana, Bidar District coming under the jurisdiction of Lok Sabha and Vidhana Sabha Constituencies where Bye-elections are scheduled to be held under Section 135-B of the Representation of People Act, 1951 as detailed below:-

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**1. 02-Belagavi Lok Sabha Constituency:**

<b>Sl. No.</b>	<b>Name of the Taluka</b>	<b>Name of the Courts which comes under the jurisdiction of Belagavi Lok Sabha Constituency</b>
1.	Belagavi	The Prl. District & Sessions Judge
		The Labour Court
		The Family Court
		The I Addl. District & Sessions Judge
		The II Addl. District & Sessions Judge
		The III Addl. District & Sessions Judge
		The IV Addl. District & Sessions Judge
		The V Addl. District & Sessions Judge
		The VI Addl. District & Sessions Judge
		The VIII Addl. District & Sessions Judge
		The IX Addl. District & Sessions Judge
		The X Addl. District & Sessions Judge
		The XI Addl. District & Sessions Judge
		The Senior Civil Judge & Member Secretary, DLSA
		The Prl. Senior Civil Judge & CJM
		The I Addl. Senior Civil Judge & CJM
		The II Addl. Senior Civil Judge & CJM
		The III Addl. Senior Civil Judge & CJM, Belagavi
		The IV Addl. Senior Civil Judge & JMFC
		The Prl. Civil Judge & JMFC
		The I Addl. Civil Judge & JMFC
		The II Addl. Civil Judge & JMFC
		The III Addl. Civil Judge & JMFC
		The IV Addl. Civil Judge & JMFC
		The V Addl. Civil Judge & JMFC
		The VI Addl. Civil Judge & JMFC
		The JMFC-II
The JMFC-III		
The JMFC-IV		
The JMFC-V		
The JMFC-VI		
The JMFC-VII		
The JMFC-VIII		



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2	Bailhongal	The Senior Civil Judge
		The Prl. Civil Judge & JMFC
		The Addl. Civil Judge & JMFC
3	Gokak	The XII Addl. District & Sessions Judge, Belagavi sitting at Gokak.
		The Prl. Senior Civil Judge
		The I Addl. Senior Civil Judge
		The II Addl. Senior Civil Judge
		The Prl. Civil Judge & JMFC
		The I Addl. Civil Judge & JMFC
		The II Addl. Civil Judge & JMFC
4	Mudalagi	The Civil Judge & JMFC
5	Ramdurg	The Senior Civil Judge & JMFC
		The Civil Judge & JMFC
6	Saundatti	The Prl. Senior Civil Judge
		The Civil Judge & JMFC
		The Addl. Civil Judge & JMFC
		The II Addl. Civil Judge & JMFC

**2. 47-Basavakalyan Vidhana Sabha Constituency:**

<b>Sl. No.</b>	<b>Name of the courts which comes under the jurisdiction of Basavakalyan Vidhana Sabha</b>
1.	The II Addl. District & Sessions Court, Bidar (Sitting at Basavakalyan)
2.	The Senior Civil Judge & JMFC Court, Basavakalyan
3.	The Civil Judge & JMFC Court, Basavakalyan
4.	The Addl. Civil Judge & JMFC Court, Basavakalyan

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-**

**(T.G.SHIVASHANKARE GOWDA)  
I/c REGISTRAR GENERAL**

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**Copy forwarded for information and necessary action to:-**

1. The Prl. District & Sessions Judges of Belagavi and Bidar Districts.
2. The Central Project Co-ordinator, High Court of Karnataka, with a request to web host the above Notification under the High Court Website.
3. Notification file.
4. Office Copy.

With a request to circulate the same amongst all the Judicial Officers coming under their Unit.